

(c) The steps taken by the Government are as under :

- (i) Central assistance is being released regularly to the State Government under various plan schemes for the protection and preservation of flora and fauna in the State.
- (ii) A "Tiger Crisis Cell" has been set up in the Ministry to collect and collate the information about the status of tiger in the country and advise the measures to be taken up for proper conservation and management of tiger.
- (iii) The State Government has been advised to strengthen vigilance and intensify patrolling.
- (iv) A protocol has been signed with the Government of the peoples' Republic of China to coordinate bilateral efforts to stop illegal activities of poaching of tigers, and to endeavour jointly to combat smuggling and the illegal trade of tiger bones and other parts of its body .
- (v) Steps have been initiated by the Government to establish the "Global Tiger Forum" for strengthening international cooperation to curb poaching of tiger and to coordinate efforts for the conservation of tiger and its habitat throughout the range countries.

Modernisation of IISCO

163 SHRI BASUDEB ACHARIA Will the Minister of STEEL be pleased to state :

(a) whether the Government propose to modernise Indian Iron and Steel Company, and

(b) if so, the details thereof?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA) : (a) and (b) As Indian Iron and Steel Company Limited (IISCO) has been referred to the Board for Industrial and Financial Reconstruction (BIFR), any scheme to be taken up for modernisation of IISCO, will have to be in accordance with the orders of the BIFR in this regard.

[Translation]

Power Crisis in Delhi

164. SHRI JAI PRAKASH AGARWAL Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware of acute power shortage in Delhi;

(b) if so, the details thereof;

(c) the existing power generation and actual demand of power in Delhi; and

(d) the alternative steps are being taken by the Government to meet the growing demand of power of Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (c). The details of actual power supply position including peak demand and supply in Delhi for the period April, 1996 to May, 1996 are as under:-

	Energy (MU) April-May, 96	Peak Demand (MW) April-May, 96
Requirement	2355	2060
Availability	2294	1922
Deficit	61	138
(%)	(2.6)	(6.7)

(d) Additional allocation of power, from Central generating stations to Delhi has been made for meeting the increasing load demand during the summer months. DESU has also been advised to maximize generation at its stations, check pilferage, reduce T&D losses, have better demand management and observe and enforce energy conservation measures.

[English]

Royalty on Crude Oil and Natural Gas

165. SHRI KESHAB MAHANTA :
DR. ARUN KUMAR SARMA

Will the PRIME MINISTER be pleased to state

(a) the criteria for fixing the rate of royalty on crude oil and natural gas;

(b) when the rate of royalty on crude oil was revised last alongwith the rates thereof, and

(c) the time by which the rate of royalty is likely to be revised?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T. R. BAALU) : (a) The royalty on crude oil and natural gas is governed by Section 6(A) of the Oilfields (Regulation and Development) Act, 1948 and Rule 14 of the Petroleum and Natural Gas Rules, 1959 made in terms of Sections 5 and 6 of the aforesaid Act, 1948. Section 6(A) (4)(a) stipulates that the Central Government shall not fix the rate of